

THE ORISSA



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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT
NOTIFICATIONS

The 18th May 1943

No. 1535-C.—The following notification by the Government of Madras is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

The 7th May 1943

No. 1245—Whereas in the opinion of the Government of Madras the book in Tamil entitled "Onrupattal Undu Vazhvu" printed at the 'Janasakthi Press', Madras, and published by the Tamil Provincial Committee of the Indian Communist Party, contains prejudicial report ;

Now, therefore, in exercise of the powers conferred by clauses (d) and (e) of sub-rule (1) of rule 40 of the Defence of India Rules, His Excellency the Governor of Madras is hereby pleased to prohibit the further publication, sale or distribution of the said book and to declare to be forfeited to His Majesty all copies, wherever found, of the said book and all other documents containing copies, reprints or translations of, or extracts from, the said book.

By order of His Excellency the Governor

G. W. PRIESTLEY

Chief Secretary to Government

The 18th May 1943

No. 1537-C.—The following notification by the Government of Bombay is republished for general information.

By order of the Governor

J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT (POLITICAL)

Bombay Castle. 27th April 1943

Indian Press (Emergency Powers) Act, XXIII of 1931

No. 754-Poll.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931, the Government of Bombay is pleased to declare all copies, wherever found, of the book in English entitled "India Speaks" by Mr. Mulraj Mehta, printed by Mr. R. P. Shukla at the Vidyalaya Press, 23, Hamam Street, Fort Bombay, and published by Mr. M. Mehta, for "Kutub Minar" Publications, 23, Hamam Street, Fort Bombay, and all other documents containing copies, reprints, translations of, or extracts from, the said book, to be forfeited to His Majesty on the ground that the said book contains words of the nature described in clause (bb) of section 4(1) of the said Act.

By order of the Governor of Bombay

D. SYMINGTON

Secretary

**COMMERCE AND LABOUR DEPARTMENT
NOTIFICATION**

The 15th May 1943

No. 750—1J-7/42-Com.—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

REGISTRATION OF ACCOUNTANTS

New Delhi, 7th November 1942

No. 1-A (8)/42—In exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), the Central Government is pleased to direct that the following further amendment shall be made in the Auditor's Certificates Rules, 1932, the said Rules having been previously published as required by the said sub-section, namely:—

In rule 56 of the said Rules, after the word "year" the following shall be inserted, namely:—

" unless in any particular year due to war or other grave emergency the Central Government decides not to hold any such meeting ".

A. H. LLOYD

Secy. to the Govt. of India